

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 1309 of 2020

---  
Ajay Paswan @ Badal ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---  
For the Petitioner : Ms. Anjana Rana, Advocate  
For the Opp. Party : Mr. Naresh Pd. Thakur, A.P.P.  
---

06/25.06.2020 Heard Ms. Anjana Rana, learned counsel for the petitioner and Mr. Naresh Pd. Thakur, learned A.P.P. for the State.

Petitioner has been made accused in connection with Hunterganj P.S. Case No. 115 of 2019.

A dacoity was committed in the Bank.

It appears that the petitioner was not identified by the informant and another person but identified by one Prakash Kumar. It appears that another co-accused person namely Dilip Singh @ Feku Singh @ Singh @ Sipahiji @ Fauji has already been granted bail by this Court in B.A. No. 1081 of 2020. The petitioner is in custody since 28.08.2019.

Regard being had to the fact that similarly situated co-accused has already been granted bail by this Court and, therefore, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Hunterganj P.S. Case No. 115 of 2019.

*(Rongon Mukhopadhyay, J.)*